

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923 New Delhi

Petition No. 114/GT/2012

Date: 28.6.2013

To,

Executive Director (Commercial),
NTPC Ltd, NTPC Bhawan,
Core-7, Scope Complex, 7,
Institutional area, Lodhi Road,
New Delhi-110003

Sir,

Subject: **Petition No. 114/GT/2012: For approval of tariff of Ramagundam Super Thermal Power Station, Stage-I & II, (2100 MW) from 1.4.2009 to 31.03.2014 after truing up exercise.**

With reference to the subject mentioned above, I am directed to request you to furnish the following information on affidavit, with advance copy to the respondents, latest by **11.7.2013**:

1. The reconciliation statement of actual expenditure incurred stage -wise as well as asset- wise.
2. The actual expenditure incurred for Ash Pond management in the year 2011-12 is ₹420.24 lakh and projection for 2012-13 is ₹684.70 lakhs as against the projected/actual expenditure of ₹395.00 lakh in 2011-12 and ₹50 lakh in 2012-13 and ₹178.57 in 2013-14 for allowed by the Commission in the tariff order dated 31.08.2012. The justification for the excess expenditure along with clear reasons shall be submitted.
3. The projected expenditure of ₹200.00 lakh in 2009-10 for Raising of N1 Ash Pond earth cover has been claimed as against the projected expenditure of ₹150.00 lakh in 2013-14 as allowed by the Commission in the tariff order dated 31.08.2012. The justification as to the excess expenditure along with clear reasons shall be submitted.
4. The projected expenditure of ₹5700 lakh in 2012-13 towards Dry Ash Extraction System by M/S Driplex has been claimed as against the projected expenditure of ₹2000 lakh in 2010-11 and ₹3700 lakh in 2011-12 as allowed by the Commission in the tariff order dated 31.08.2012. The reasons for shifting the work in 2012-13 shall be explained.
5. The projected expenditure of ₹702 lakh during 2012-13 for installation of bus reactors at various locations for controlling high voltages has been claimed. It was notified this was decided in 23rd meeting of standing committee on Power System Planning in Southern Region held on 22.01.2007 at Chennai. The reason as to why the same was not claimed in original petition and how the same is covered under Regulation 9(2) (ii) i.e. change in law shall be submitted.
6. Certificate that all the assets of the gross block as on 31.3.2009, 31.3.2010, 31.3.2011 and 31.3.2012 are in use. If any asset has been taken out from service from the above said gross block then the same should be mentioned along with the date of putting

the asset in use and the date of taking out from the service along with the depreciation recovered.

7. Further action in this matter will be taken on receipt of the above information / clarification.

Yours faithfully,

Sd/-
(B. Sreekumar)
Deputy Chief (Law)